

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Civil Appeal No(s). 3209-3210/2015

UMRALA GRAM PANCHAYAT
(s)

Appellant

VERSUS

THE SEC.MUNICIPAL EMPLOYEE UNION & ORS
t(s)

Responden

(Office Report for Direction)

Date : 07/12/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant(s) Mr. Vivek Kumar, Adv.
For Mr. Pukhrambam Ramesh Kumar, Adv.

For Respondent(s) Mr. S. C. Patel, Adv. (N.P.)

UPON hearing the counsel the Court made the following
O R D E R

submits Learned counsel appearing for the appellant
that he has no instructions in the matter.
As could be seen from the operative portion of the
judgment and order dated 27.03.2015 and Letter
dated 15.10.2015 sent by the respondent-Union, we issue suo
motu contempt notice to the Sarpanch, Umrالا Gram Panchayat as to
why action should not be taken for non-implementation of the
said judgment and order dated 27.03.2015.

Signature Not Verified

Digitally signed by
Vinod Kumar

(S. K. RAKHEJA)

(MALA KUMARI SHARMA)

Date: 2015.12.09

14:27:52 IST

Reason:

COURT MASTER

COURT MASTER